## GOVERNMENT OF INDIA CULTURE LOK SABHA

UNSTARRED QUESTION NO:1251
ANSWERED ON:05.03.2013
PROTECTION OF MONUMENTS HERITAGE SITES
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## Will the Minister of CULTURE be pleased to state:

- (a) the details of Centrally protected monuments and National Heritage Sites (NHS) along with the expenditure incurred by the Government/Archaeological Survey of India for their protection/conservation in various parts of the country including the North-Eastern States, State/UT-wise and monument-wise;
- (b) whether various State Governments including Madhya Pradesh have requested for protection of more monuments/ NHS in their States:
- (c) if so, the details thereof, State/UT-wise;
- (d) whether several protected monuments/NHS are not adequately protected/maintained;
- (e) if so, the details thereof, State/UT-wise; and
- (f) whether the Government has identified some monuments/NHS in various parts of the country including the North Eastern States for listing under the World Heritage Sites and if so, the details thereof, State/UT-wise?

## **Answer**

## MINISTER OF CULTURE SMT. CHANDRESH KUMARI KATOCH

(a) There are 3678 monuments/sites declared as of national importance under Ancient Monuments and Archaeological Sites and Remains Act, 1958. A State-wise abstract is at Annexure-I.

Expenditure incurred on preservation and environmental development is at Annexure-II.

- (b)&(c) Various State Governments including Madhya Pradesh have requested for protection of more monuments in their States. The details are at Annexure-III.
- (d)&(e) No, the protected monuments of the Archaeological Survey of India (ASI) are maintained regularly by the ASI as per need, priority and availability of resources.
- (f) Monuments/sites identified for listing under World Heritage sites are to be listed on "Tentative List". A copy of monuments/sites on "Tentative List" is at Annexure-IV.